

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Diary No. 50848 /2017

**M/s. Mungad Strips &
Alloys Pvt.Ltd.**

Appellant,

Vs.

**Commissioner of Central Excise
Service Tax, Bhopal**

Respondent

Appearance:

None for the Appellants

Shri Govind Dixit, AR for the Respondent

CORAM:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Date of Hearing/ Decision: 17.07.2017

FINAL ORDER NO. 55390/2017

Per: Justice (Dr.) Satish Chandra:

Neither anybody appeared on behalf of the appellant-assessee nor any adjournment application is filed. It shows that appellant-assessee is not interested to pursue the appeal.

2. It may be mentioned that as per the maxim VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, appeal is dismissed for default.

(Dictated and pronounced in the open court)

**(V. Padmanabhan)
Member (Technical)**

**(Justice (Dr.) Satish Chandra)
President**

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